

1	2	3	4	5	6	7	8	9
6.	Renusagar . . .	A	90	80	80	80	80	490
		R	73	88	99	63	88	479
		C	84	84	77	87	85	499
7.	Small TPSs. . .	A	62	62	52	53.5	53.5	336.5
		R	40	40	40	40	40	240
		C	40	40	40	40	40	240
Grand Total							A	3875.5
							R	3257.84
							C	3377

*Estimated figures.

**Power House lying closed since 26-4-80 due to fire-accident.

'A' — SIC allocation.

'R' — Actual Receipts.

'C' — Coal consumption.

Setting up of a Radio/T.V. Station in Rohilkhand Division

5986. SHRI MOHD. ASRAR AHMAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up a radio station/television station in any backward district of Rohilkhand Division of U.P.

(b) if so, the time by which a decision will be taken on the proposal and the work to set up the station will be started; and

(c) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA):

(a) to (c) Most of Rohilkhand Division of U.P. comes under the primary grade day-time service area of A.I.R. stations at Rampur and Lucknow. Besides, there is an approved Plan scheme to increase the power of existing 50 kw mw transmitter at Lucknow

to 300 kw mw. With the implementation of this scheme, almost the entire Rohilkhand Division is expected to come under the service areas of A.I.R. stations at Lucknow and Rampur. As such, there is no proposal under the consideration of the Government to set up another radio station in Rohilkhand Division.

As regards TV, it has not been possible to set up a TV station in the Rohilkhand Division due to constraint on resources and relative priorities.

Survey of unauthorised occupation of quarters in Sindri Unit of Fertiliser Corporation of India

5987. SHRI A. K. ROY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the Part (c) of the Unstarred Question No. 3386 on 8th July, 1980 regarding unauthorised construction in F.C.I. township, Sindri and state:

(a) whether the F.C.I. has made a survey of such unauthorised occupation and extension of quarters specially

in the border of Rangamati, Manahar Town and Romgarh colony if so, results of that survey;

(b) names of the persons in unauthorised possession of land;

(c) whether the land grabbers of Sindri are also "leaders" having musclement and responsible for the recent disturbances at Sindri in the month of June, 1980; and

(d) if so, steps taken thereon?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL):
(a) to (d) The required information is being collected and will be laid on the Table of the House.

Demand for Kerosene and Diesel by Madhya Pradesh

5988. SHRI MADHAVRAO SCINDIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

	Figures in Metric Tonnes				
	High Speed Diesel		Kerosene		
	Allocation	Sales	Allocation	Sales	
April, 1980		38,000	35163	15889	13811
May, 1980		38,000	36320	16500	13880
June, 1980		32150	29805	16490	14750
July, 1980		36630	Month is not over	17110	Month is not over

Allocation for August, 1980 is proposed to be made at 32,000 tonnes for High Speed Diesel and 14,100 tonnes for kerosene. The allocation for September, 1980 have not yet been decided.

(c) The monthly allocations of High Speed Diesel and kerosene to all States, including Madhya Pradesh,

(a) the extent of diesel and kerosene quotas demanded by the Madhya Pradesh Government for the quarters April—June and July—September, 1980;

(b) the actual allocations made to that State for these quarters and the supplied made or lifted during the periods (so far); and

(c) the reasons for the shortfall in allocations?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL):
(a) The Government of Madhya Pradesh have from time to time indicated the demands of High Speed Diesel (HSD) and kerosene, which are broadly of the order of 40,000 MTS and 20,000 MTS respectively.

(b) The details of allocation and supply of High Speed Diesel and kerosene made to Madhya Pradesh during the period from April to July, 1980 are as under:—

are made after taking into account the overall availability of the product, historical sales and movement capacity.

Restriction on movement of Burnt Oil

5989. SHRI ARJUN SETHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any restriction on movement of used oil, (burnt oil)